# GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE LOK SABHA UNSTARRED QUESTION NO.147

## TO BE ANSWERED ON MONDAY, FEBRUARY 3, 2025

### **GST LEVIED BY NBEMS**

### **147.** DR. BACHHAV SHOBHA DINESH:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that National Board of Examinations in Medical Sciences (NBEMS) has collected GST of an amount of 51 crore from candidates of Diplomate of National Board (DNB) and Rs. 11.5 crore from Foreign Medical Graduates (FMG), if so, the details thereof;
- (b) whether the Government has stopped levying the GST as per directions of Court, if so, the details thereof:
- (c) whether the Government has refunded the GST collected from the above candidates, if so, the details thereof along with amount collected and number of candidates traced and amount along with interest refunded;
- (d) the details of the GST collected along with breakup of amount with NBEMS and amount transferred to hospitals, hospital-wise; and
- (e) whether the Government has instituted an enquiry to review the issue, if so, the details thereof including findings of the investigation and if not, the reasons therefor?

### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

- (a): As per the information provided by the Ministry of Health and Family Welfare, NBEMS has collected an amount of Rs. 39 crores from DNB/DrNB candidates and Rs 29 crore from FMGE candidates as GST on the course fee payment.
- (b): As per the information provided by the Ministry of Health and Family Welfare, the NBEMS has stopped collecting/levying the GST, in compliance of the Hon'ble High Court order dated 1.11.2023.
- (c) & (d): The Ministry of Health and Family Welfare has informed that:
  - (i) NBEMS has started processing the refunds of GST which was collected by them from the candidates.
  - (ii) The data regarding the details of refund processed and the breakup of the amount collected/transferred, is being compiled by NBEMS.
- (e): The Ministry of Health and Family Welfare stated that no enquiry on this issue has been instituted.